

THE CENTRAL EXCISES (CONVERSION TO METRIC UNITS) ACT, 1960

ACT NO. 38 OF 1960

[20th September, 1960.]

An Act further to amend certain laws relating to duties of excise for the purpose of introducing metric units in such laws.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Central Excises (Conversion to Metric Units) Act, 1960.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the official Gazette, appoint.

[Sections 2 to 8.] Rep. by the Repealing and Amending Act, 1964 (52 of 1964), s. 2 and the First Schedule (w.e.f. 29-12-1964).

9. Savings.—Nothing contained in this Act shall be deemed to affect the validity of any notification, rule or order issued under any of the enactments amended thereby and in force immediately before the commencement of this Act merely by reason of the fact that the rate of any duty of excise specified therein has been expressed in terms of annas, pice or pies or with reference to any weight or measure other than a standard mass or measure under the Standards of Weights and Measures Act, 1956 (89 of 1956); and every such notification, rule or order shall, until altered, repealed or amended by the Central Government or other competent authority, continue to have effect as if this Act had not been passed.

[THE FIRST SCHEDULE.] Rep. by the Repealing and Amending Act, 1964 (52 of 1964), s. 2 and the First Schedule (w.e.f. 29-12-1964).

[THE SECOND SCHEDULE.] Rep. by s. 2 and the First Schedule, *ibid.* (w.e.f. 29-12-1964).

1. 1st October, 1960, *vide* notification No. G.S.R. 1098, dated 24th September, 1960, *see* Gazette of India, Extraordinary, Part II, sec. 3(i).